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Government of India
Ministry of Commerce and Industry
Department of Commerce
Directorate General of Foreign Trade

Public Notice No. 3 /2015-2020
New Delhi, Dated the 21 April, 2016

Subject: Implementation of the Track and Trace system for export of Pharmaceuticals and drug consignments.

In exercise of the powers conferred under Paragraph 2.04 of the Foreign Trade Policy, 2015-2020, as amended from time to time, the Director General of Foreign Trade hereby amends Para 2 (v) of the Public Notice No. 52/2015-2020 dated 05.01.2016 to read as under :-

“In case, the Government of the importing country has mandated a specific requirement, the exporter has the option of adhering to the same and in such a case, it would not be necessary to comply with the stipulation under sub para (i) to (iv) of Para 2 of this Public Notice and if an exporter is seeking to avail such exemption from bar coding prescribed by the Government of India as above, the exporter is given the option to move an application to the Pharmaceuticals Export Promotion Council of India (Pharmexcil) for this purpose, clearly specifying the nature of such an exemption in the interest of the exports from the country. Pharmexcil shall dispose of such applications on case to case basis with prior approval of Government. However, the tertiary level of packaging will have additional printing of barcode as per Para 2 (i) (c) of this Public Notice in addition to importing country's requirement, if any”.

2. The other terms and conditions mentioned in the Public Notice No. 52/2015-20 dated 05.01.2016 will remain unchanged.

3. Effect of this Public Notice:

The procedure for implementation of the Track and Trace system for export of pharmaceutical and drug consignments has been amended.

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